



2026:AHC:30391

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 574 of 2026

Devendra Prakash And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s) : Aditya Shukla, Ashutosh Shukla

Counsel for Respondent(s) : C.S.C., Deepak Gaur

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioners, Sri Awadhesh Kumar Patel, learned standing counsel for the state-respondents and Sri Deepak Gaur, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature of mandamus, commanding and directing the respondent no.2 to decide the Second Appeal No.3452 of 2024 (Computerized Case No.AL20240645003452) (Pramod Kumar and Others vs. Devendra Prakash and Others), within the stipulated time. "

3. Counsel for the petitioners states that second appeal filed by respondent no.4, impleading the petitioners as opposite parties, is pending before respondent no.2 since 2024. He submitted that second appeal has not been admitted till date, as such, the Board of Revenue be directed to decide the aforementioned second appeal within a time bound period. He also placed the order sheet of the

pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2/Board of Revenue, U.P. at Prayagraj to pass appropriate order on the admission of the pending second appeal, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

February 11, 2026
C.Prakash

(Chandra Kumar Rai,J.)